

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr.M.P. No. 1359 of 2020

Chotu Khan @ Md. Minhaz Sheikh ... Petitioner  
Versus  
The State of Jharkhand ... Opposite Party

**Coram: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

For the Petitioner : Mr. R.R. Sinha, Adv.  
For the State : Mr. Azeemuddin , Addl. P.P.

**03 / 11.09.2020** Heard the parties through Video Conferencing.

Mr. R.R. Sinha, learned counsel for the petitioner personally undertakes to remove the defect pointed out by the Stamp Reporter within two weeks after the lockdown is over.

In view of the personal undertaking given by learned counsel for the petitioner, the defects pointed out by the Stamp Reporter are ignored for the present.

This criminal miscellaneous petition has been filed under section 482 Cr.P.C by the petitioner with a prayer for modification of the order dated 02.03.2020 passed in ABA No. 1215 of 2020.

It is submitted by the learned counsel for the petitioner that this criminal miscellaneous petition has been filed to modify the order dated 02.03.2020 passed in ABA No. 1215 of 2020 by substituting the name of the victim- Vikash Kumar @ Guddu as mentioned in the said order with the name 'Sarfaraj Ansari' as the - Vikash Kumar @ Guddu is not the victim in respect of the alleged offence committed by this petitioner. Learned counsel for the petitioner further submits that due to the said printing error, the petitioner could not surrender within the stipulated time hence the time to surrender before the court below in terms of the order dated 02.03.2020 passed in ABA No. 1215 of 2020 be extended for four weeks from the date of this order.

Considering the facts of the case and the submission of the learned counsel for the petitioner, the order dated 02.03.2020 passed in ABA No. 1215 of 2020 is modified to the extent that the name of the victim appearing in the operative paragraph of the order be read as 'Sarfaraj Ansari' instead of Vikash Kumar @ Guddu and the time period for the petitioner to surrender in the court below in terms of the order dated 02.03.2020 passed in ABA No. 1215 of 2020 is extended for four weeks. Hence, the petitioner is directed to surrender before the court below "within four weeks from the date of this order in terms of the order dated 02.03.2020 passed in ABA No. 1215 of 2020".

The order dated 02.03.2020 passed in ABA No. 1215 of 2020 is modified to the aforesaid extent only.

This criminal miscellaneous petition is disposed of accordingly.

**(ANIL KUMAR CHOUDHARY, J.)**

Smita/-